



2026:AHC:67856

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 7109 of 2026

Asharfi Lal

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Prakhar Shukla, R.B. Sahai, Vivek
Kumar Shukla

Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri R.B.Sahai, learned counsel for the applicant, and Shri B.P. Singh, learned AGA for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant, with a prayer to release him on bail in Case Crime No.260 of 2012, under Sections 409, 120-B of I.P.C. and Section 3/7 of Essential Commodities Act, registered at Police Station Ghatampur, District Kanpur Nagar, during pendency of the trial.

3. It has been submitted by learned counsel for the applicant that the applicant is innocent and has been falsely implicated in this case due to ulterior motive. It is further submitted that the first information report has been lodged in the year 2012 and the final report was submitted and the case was closed and after 13 years, the same was reopened with the permission of the District Magistrate and further investigation is being carried out. It is further submitted that co-accused Srinarain Shukla has already been granted anticipatory bail by this Court vide order dated 17.03.2026 passed in Criminal Misc. Anticipatory Bail Application U/s 482 BNSS No.2503 of 2026 and another co-accused Rameshwar has also been granted bail by this Court vide order dated 25.03.2026 passed in Criminal Misc. Bail Application No.5931 of 2026. It is further submitted that the applicant is languishing in jail since 12.01.2026, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that

in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant.

5. First information report has been lodged in the year 2012 and the final report was submitted and the case was closed and after 13 years, the same was reopened with the permission of the District Magistrate and further investigation is being carried out. Co-accused Srinarain Shukla has already been granted anticipatory bail by this Court vide order dated 17.03.2026 passed in Criminal Misc. Anticipatory Bail Application U/s 482 BNSS No.2503 of 2026 and another co-accused Rameshwar has also been granted bail by this Court vide order dated 25.03.2026 passed in Criminal Misc. Bail Application No.5931 of 2026. It is further submitted that the applicant is languishing in jail since 12.01.2026

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

7. Let the applicant- **Asharfi Lal** involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 31, 2026

RKM